

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2019**

Name of the Company: Neo Corp International Ltd.

V/s.

Airen Polyopipes Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIWAY SONI	PCS	APPLICANT	
2.				

**ORDER**


The Petitioner is represented through their respective Learned PCS(s).


Learned PCS of the Petitioner filed pursis with a request to withdraw IB petition, in view of matter is settled out of Court.

The Operational Creditor/Petitioner has received Rs. 3,50,000/- as full and final settlement amount of its debt, in view of this the Petitioner seeks to withdraw the present IB petition.

We are of the view that, the matter has been full and final settled between the parties for an amount of Rs. 3,50,000/- , hence, nothing survives in the present matter and the debt account has already been closed.

Accordingly, CP(IB) 177/2018 is disposed of as withdrawn and settled out of Court.

  
**(PRASANTA KUMAR MOHANTY)**  
**MEMBER (TECHNICAL)**

  
**(HARIHAR PRAKASH CHATURVEDI)**  
**MEMBER (JUDICIAL)**

Dated this the 13th day of August, 2019.